

Report

MR. DEPUTY-SPEAKER : The question is :

"That this House agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th December, 1967."

The motion was adopted.

MR. DEPUTY-SPEAKER : Bills to be introduced. Mr. Inderjit Malhotra.

SHRI S. C. SAMANTA (Tamluk) : Sir, on a point of order. I would like to draw your attention to Rule 26 which says that for Private Members' Business 2 hours shall be allotted in a week. To-day we have been informed that only for half-an-hour the Private Members' Business will be conducted. But you have the power to extend the time so that the Private Members' rights may not be taken away. That is my request.

MR. DEPUTY-SPEAKER : When this matter came up, as I could understand, it was referred to the Business Advisory Committee. If representatives of the Parties had pleaded that some other time should be provided instead of this, it would have been done. You have every right to appeal or make a representation to the Business Advisory Committee. But I am helpless in this matter.

श्री प्रकाशबीर शास्त्री : (हापुड़) : उपाध्यक्ष महोदय, जो निर्णय इस सदन में हो चुके हैं और जिन पर इस सदन की मुहर लग चुकी है, बिजिनेस एडवाइजरी कमेटी एक कमरे में बैठ कर उन को नहीं बदल सकती है। इस सदन की यह मान्यता है कि गैर-सरकारी सदस्यों के कार्य को निश्चित रूप से ढाई घंटे दिये जायेंगे। उस समय को आज से कल तक स्थगित तो किया जा सकता है, लेकिन उसमें किसी प्रकार की कटौती नहीं हो सकती है।

MR. DEPUTY-SPEAKER : When that report was presented and adopted

by the House, you ought to have raised your voice of protest. There you have failed. I am sorry that opportunity you have missed. Now I am helpless. We will now proceed with the business.

श्री प्रकाशबीर शास्त्री : यह रिपोर्ट कब आई ?

MR. DEPUTY-SPEAKER : You have failed there. Before it was adopted, that was the time for you to have raised this, not now when the report was adopted by the House. I cannot help it now. You can take it up later.

15.34 HRS.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Omission of section 312)

SHRI INDER J. MALHOTRA (Jammu) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI INDER J. MALHOTRA : I introduce the Bill.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Amendment of sections 3, 6 etc.)

श्री ए० ला० बाबूपाल (गंगानगर) : मैं प्रस्ताव करता हूँ कि संसद् सदस्य वेतन-भत्ता अधिनियम, 1954 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : Motion moved :

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